

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No.102

New IA-2439/2023

In

IB-574(ND)/2022

IN THE MATTER OF:

M/s. Hardeep Singh

Vs.

ATS Infrastructure Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 03.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Akshay Srivastava
Ms. Riddhi Jain, Advocates

For the Respondent :

ORDER

New IA-2439/2023:-

This application has been filed seeking a direction to pronouncement the order reserved in Company Petition No. IB-574/ND/2022 in the case of Hardeep Singh versus ATS Infrastructure Limited.

Ms. Ridhi Jain, Learned Counsel appearing for the Applicant seeks permission to withdraw the present application. Permission granted.

IA-2439/2023 is **dismissed as withdrawn.**

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)